
**Pitta Chandramma and 4 others Vs State of Andhra Pradesh Rep. by
Public Prosecutor, High Court of Judicature at Hyderabad**

Criminal Revision Case No.171 of 2018

Court: Andhra Pradesh High Court

Date of Decision: June 14, 2018

Acts Referred:

Code of Criminal Procedure, 1973 " Section 200, 202, 202(2), 207, 208, 209, 209(c), 311,
397

Hon'ble Judges: U.Durga Prasad Rao, J

Bench: Single Bench

Advocate: Ramakrishna Pativada

Final Decision: Disposed Off

Judgement